

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

4.

**IA-1329(MB)2024 IN  
C.P. (IB)/760(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.03.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Aaj Ka Anand Papers Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

**IA-1329(MB)2024**

1. Mr. Shyam Kapadia a/w Mr. Rahul Dev, Mr. Arjun Amin, Ms. Avina Kalhad i/b Argus Partners, Ld. Counsel for the Applicant present. None present for the Respondent.
2. This is an application filed by the Applicant under section 60 (5) of the Insolvency and Bankruptcy Code, 2016 r/w Rule 11 of NCLT Rules, 2016 for urgent listing of Interlocutory Application No. 908 of 2023.
3. Ld. Counsel for the Applicant submits the Hon'ble President, NCLT Principal Bench, New Delhi by an order dated 02.02.2024, has disposed of the Transfer Application No. 48 of 2023 in terms of the following:

*"3. Though this application has been filed seeking transfer of the case for several reasons as stated in the application, Ms. Pooja M Saigal, Ld. Counsel for the Liquidator pleads that the concern of the Applicant/Liquidator is only for expeditious disposal of the case, more particularly the IA-908/2023. Admittedly, in this case, liquidation order*

*has been passed and it is necessary that the assets of the Corporate Debtor need to be gathered in the manner known to law by expeditious disposal of the matters.*

*4. I find no reason why this request should not be considered by the Bench for expeditious disposal subject to the number of cases on the board.*

*5. Giving liberty to withdraw this application for transfer, Liquidator is permitted to persuade the Bench for expeditious disposal of IA-908/2023."*

4. This Bench has taken into consideration of the order passed by the Hon'ble Principal Bench and urgency explained by the Counsel for the Applicant. The next date of hearing i.e. 16.04.2024 in IA-908/2023 is preponed and posted for final hearing on **01.04.2024**. In view of the above, IA-1329(MB)2024 is **disposed of**.

**Sd/-**  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**